

TO BE PUBLISHED IN THE GAZETTE OF INDIA,
EXTRAORDINARY,
PART III, SECTION 4
TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION

New Delhi, the 27th November, 2012
TELECOM CONSUMERS PROTECTION (FIFTH AMENDMENT)
REGULATIONS, 2012 (25 of 2012)

No. 308-5/2011-QOS- In exercise of powers conferred under section 36, read with sub-clauses (i) and (v) of clause (b) and clause (c) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations further to amend the Telecom Consumers Protection Regulations, 2012 (2 of 2012), namely:-

1. (1) These regulations may be called the Telecom Consumers Protection (Fifth Amendment) Regulations, 2012;
- (2) The provisions of the Telecom Consumers Protection (Fourth Amendment) Regulations, 2012 (22 of 2012) shall come into force after thirty days from the date of their publication in the Official Gazette.

(Rajeev Agrawal)
SECRETARY

Note.1. — The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 6th January,

2012 vide notification number No. 308-5/2011- QOS dated the 6th January, 2012.

Note.2. – The principal regulations were amended vide Notification No.308-5/2011-QOS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 11th January, 2012.

Note.3.–The principal regulations were further amended vide Notification No.308-5/2011-QOS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 21st February, 2012.

Note.4.- The principal regulations were further amended vide Notification No.308-5/2011-QOS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 7th March, 2012.

Note.5. – The principal regulations were further amended vide Notification No.308-5/2011-QOS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 22nd October, 2012.

Note.6. –The Explanatory Memorandum explains the objects and reasons of the Telecom Consumers Protection (Fifth Amendment) Regulations, 2012 (25 of 2012).

EXPLANATORY MEMORANDUM

1. TRAI had issued the Telecom Consumers Protection (Fourth Amendment) Regulations, 2012 (22 of 2012) on 22nd October, 2012 providing for offering of a fourth category of vouchers viz. Combo Voucher by service providers. These regulations will come into effect after forty five days of publication of the regulations in the Official Gazette.
2. Meanwhile, the Authority has received representations from industry associations requesting for revising the date of implementation of the regulations so as to facilitate them issue of these vouchers at the earliest. The Authority considered the matter and decided to amend the regulations accordingly. With the issue of these regulations, the service providers will be able to issue Combo Vouchers immediately.